The Nagaland Municipal (Second Amendment) Act, 2007. (Act No. 4 of 2007)

Received the assent of the Governor of Nagaland on 30/11/2007 and published in the Nagaland Gazette Extraordinary dated: 11th of January, 2008.

An -Act-

Further to amend the Nagaland Municipal Act, 2001.

BE it enacted by the Nagaland Legislative Assembly in the fifty-eighth year of the Republic of India as follows:

Short title, extent and commencement

- (1) This Act may be called the Nagaland Municipal (Second Amendment) Act, 2007.
 - (2) It shall extend to whole of Nagaland.
 - (3) It shall be deemed to have come into force with effect from the 30th August, 2006.

Amendment of Section 9.

- 2. In section 9 of the Nagaland Municipal Act, 2001, for the existing sub-section (3), the following sub-section may be substituted, namely:-
 - "(3) Member of Lok Sabha from Nagaland, member of Rajya Sabha from Nagaland and members of the Nagaland Legislative Assembly in accordance with article 243R (2) (a) (ii) and (iii) of the Constitution of India; and"

Amendment of Section 21.

- 3. In section 21 of the Nagaland Municipal Act, 2001, for the existing sub-section (3), the following sub-section may be substituted, namely:-
 - "(3) Member of Lok Sabha from Nagaland, member of Rajya Sabha from Nagaland and members of the Nagaland legislative Assembly in accordance with article 243R(2)(a) (ii) and (iii) of the Constitution of India; and"